

**ORAL**

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD**

**(This the 23<sup>rd</sup> Day of April, 2018)**

**Hon'ble Dr. Murtaza Ali, Member (Judicial)**

**Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)**

**Original Application No.330/1407/2017**

**(U/S 19, Administrative Tribunal Act, 1985)**

1. Maddhu Lal S/o Late Khurabbur, Aged about 62 years, r/o Village—Purey, Post - Kachhawana Road, District - Varanasi.
2. Bal Kishun Pal S/o Late Anup Pal, Aged 64 years, R/o Village - Nayanpur, Post - Amilory, District - Bhadohi.
3. Ishwar Chand Mishra, S/o Late Jay Shankar Mishra, Village - Mahthuha, ost - Aurai, District - Bhadohi.
4. Kanhaiya Lal Yadav S/o Late Sarjoo Yadav, R/o Village - Kukurauthi Duduwa Kukurauthi, District - Bhadohi.

**..... Applicants**

**By Advocate: Shri O.P. Gupta**

**Versus**

1. Union of India through the Secretary Ministry of Textile, Department of Handicrafts, Govt. of India, Sansad Marg, New Delhi.
2. Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, West Block No.7, R.K. Puram, New Delhi - 11006.
3. Central Pension Accounting Office (CPAO), PB (Handicraft) New Delhi Block No.7, Wing-8, R.K. Puram, Sewa Bhawan, New Delhi.

**..... Respondents**

**By Advocate: Shri Bablu Singh**

**ORDER**

**Delivered by Hon'ble Dr. Murtaza Ali, Member (J)**

Heard Shri O.P. Gupta, learned counsel for the applicants and Shri Bablu Singh, counsel for the respondents.

2. At the very outset, counsel for the applicants stated that grievance of the applicants may be redressed in case a direction is given to the respondent No.2/competent authority to decide the representation of the applicants dated 04.11.2016 supplemented by reminder dated 10.10.2007 (Annexure A-1 of the O.A.) regarding grant of 3<sup>rd</sup> MACP to the applicant Nos. 1 and 2 and 2<sup>nd</sup> MACP to the applicant Nos. 3 and 4 by reasoned and speaking order within a specified period of time.
3. Learned counsel for the respondents stated that he has filed his Counter reply today in the Registry after supplying its copy to the counsel for the applicants. He, further, stated that he has no objection if a direction is given to the respondents to decide the representation of the applicants.
4. In view of the limited prayer made by the counsel for the applicants no useful purpose will be served to keep this O.A. pending and matter can be resolved by giving direction to the respondent No.2/competent authority to decide the representation of the applicants. Hence, without commenting anything on the merits of the case, we disposed of the present O.A. with direction to respondent No.2/Competent Authority to

decide the representation dated 10.10.2017 (Annexure A-1) of the applicants for grant of 3<sup>rd</sup> MACP to the applicant Nos. 1 and 2 and 2<sup>nd</sup> MACP to the applicant Nos. 3 and 4 by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order and communicate the decision to the applicants in writing.

5. The applicants are also directed to send a copy of this order along with a copy of the representation dated 10.10.2017 (Annexure -a) to the said authority within a period of two weeks. No order as to costs.

(Gokul Chandra Pati)  
Member (A)

(Dr. Murtaza Ali)  
Member (J)

Sushil